

RATIFIED

Minutes of Meeting No.02/13 scheduled on 17.04.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 02/13 of the Norms Committee (NC-I) for the licensing year 2011-2012 was held on 17.04.2012 under the Chairmanship of Sh. N.P.S. Monga, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321 Extn.	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. G. Parthasarathi, Dy.DGFT	312	23061563 Extn.301	DGFT, U.B.
5.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:18/41/80-ALC2/2009	Party Name:KE-BURGMANN FLEXIBLES INDIA PVT.LTD.,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00639/AM10/	RLA File :04/24/040/00247/AM10/	Lic.No/Date:0410110339 22.12.2009	Defer Date: 29.5.2012
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments. The case may be relisted on 29.5.2012.				

2	Case No.:45/18/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00298/AM11/	RLA File :06/24/040/00018/AM11/	Lic.No/Date:0610018429 07.07.2010	Defer Date: 29.5.2012
Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to examine the case on file. The case may be relisted on 29.5.2012.				

3	Case No.:21/18/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00274/AM11/	RLA File :61/24/040/00029/AM11/	Lic.No/Date:6110000472 15.07.2010	Defer Date: 29.5.2012
Decision : The Committee noted the reply dated 20.2.2012 has been sent to DHI on 29.3.2012 and decided to await comments. The case may be relisted on 29.5.2012.				

4	Case No.:29/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00340/AM11/	RLA File :06/24/040/00022/AM11/	Lic.No/Date:0610018565 21.07.2010	Defer Date: 29.5.2012
Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to examine the case on file. The case may be relisted on 29.5.2012.				

5	Case No.:30/22/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00341/AM11/	RLA File :06/24/040/00023/AM11/	Lic.No/Date:0610018566 21.07.2010	Defer Date: 29.5.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to examine the case on file. The case may be relisted on 29.5.2012.			

6	Case No.:6/35/80-ALC2/2010	Party Name:GATRAY ENVIROTECH SYSTEMS	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00633/AM11/	RLA File :31/24/040/00144/AM11/	Lic.No/Date:3110045144 20.10.2010	Defer Date: 29.5.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to examine the case on file. The case may be relisted on 29.5.2012.			

7	Case No.:25/35/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00652/AM11/	RLA File :03/95/040/00545/AM11/	Lic.No/Date:0310601333 15.11.2010	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

8	Case No.:53/35/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00680/AM11/	RLA File :61/24/040/00067/AM11/	Lic.No/Date:6110000536 01.12.2010	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

9	Case No.:27/1/80-ALC2/2011	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00910/AM11/	RLA File :06/24/040/00051/AM11/	Lic.No/Date:0610020480 07.01.2011	Defer Date: 29.5.2012
	Decision : The Committee noted the reply received from Dept of Defence Production vide OM No.803/2011/D(EPC) dated 16.4.2012 and decided to examine the case on file. The case may be relisted on 29.5.2012.			

	Case No.:3/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00805/AM11/	RLA File :03/95/040/00774/AM11/	Lic.No/Date:0310610650 12.01.2011	
	Decision : Based on the written comments of DHI received vide letter No. 3(43)/2012-TSW/110 dated 27.3.2012 and taking cue from SION C-1647, the Committee decided to ratify norms of subject Authorization as under: Export item: (a) Pressure parts for Supercritical Boiler (2x700 MW) Weight: 7654.26MT. (b) Pulveriser Mills-Spec: MVM32R Pressurized Vertical Coal Mill: 1 Set. Input Item:			
	Sr No	Item Description	Gross Qty (in MT)	Wastage %

10	1	Carbon Steel Seamless Pipes	452.67 (2%)
	2	Alloy Steel Seamless Pipes	1134(2%)
	3	Carbon Steel Seamless Tubes	1432(2%)
	4	Alloy Steel Seamless Tubes	2443(2%)
	5	Stainless Steel Seamless Tubes	285(2%)
	6	Membrane Fins, Fin,	252(2%)
	7	Low Allow Steel Plate upto 40mm	552(4.98%)
	8	Stainless Steel Plates upto 36mm	768(4.98%)
	9	Castings	36.18(net to net)
	10	Forged Components	124.3(net to net)
	11	Pipe fittings	118.85(net to net)
	12	Orifice Tube	2.12(2%)
	13	Tube for thermocouple	1.14(2%)
	14	Tube (dissimilar transition piece), terminal tube	12.70(2%)
	15	Supporting tube (Bottom Bend Parts)	44.9(1.88%)
	16 to 20	Welding Filler Wire / Electrodes / Rods	85
	21	Welding Flux	17
	22 to 26	Components of coal Mill	Net to Net as per GN4
	RLA may take necessary action accordingly.		

11	Case No.:13/39/80-ALC2/2010	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00815/AM11/	RLA File :03/95/040/00824/AM11/	Lic.No/Date:0310610931 13.01.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

12	Case No.:14/38/80-ALC2/2010	Party Name:VASUNDRAMANUFACTURING SYSTEMS PVT.LTD,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00784/AM11/	RLA File :07/21/040/00786/AM11/	Lic.No/Date:0710077109 03.02.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 19.3.2012 and decided to send a reminder. The case may be relisted on 29.5.2012.			

13	Case No.:16/38/80-ALC2/2010	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00786/AM11/	RLA File :05/23/040/00309/AM11/	Lic.No/Date:0510283074 03.02.2011	
	Decision : Based on the Sub-Committee Report, the Committee decided to ratify the subject Authorization as under:			
	Export Product	Inputs material	Import to be allowed	
	Cement Shoes	(i) Seamless Casing Pipe (ii) Components	1. For these products there exist SION C-1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe to be permitted @1 No of actual length of EP + ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.	
	Float Shoes			
	Cementing Collars			
	-Packers -Linear Hangers -Fluted casing	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be permitted @1Nos of actual length of EP+ ½” Extra. In addition to	

-Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.
The Components are to be allowed on net to net basis with accountability clause.	
RLA may take necessary action accordingly.	

14	Case No.:30/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00136/AM12/	RLA File :03/95/040/00945/AM11/	Lic.No/Date:0310620136 08.03.2011	
	Decision : Based on the written comments of DHI received vide letter No. 3(104)/10-TSW(B)/98, the Committee decided to ratify norms of subject Authorization as under: Export item: 2X700 MW Steam Turbine Generator (Weight of one set 1750MT=1123ST+627G) for Nabha Power Rajpura. Import:			
	Sr No	Item	Quantity per set in MT (% wastage)	For
	46	AS Bars (forged)	0.184(10%)	Turbine Fasteners
	47	CS Plate (85 to 230 mm thick)	45(20%)	LP turbine casings
	74	CRNGO Coil (0.5 mm thick)	255(10%)	Gen Stator core
	75	CRNGO Coil (0.7 mm thick)	0.60(10%)	Gen Stator core ends
	76	AS Bars	6.52 (258%)	IP&LP Stationary blades
	77	CS Plate 25 to 38 mm thick	43(20%)	Gen Stator body
	48 to 68, 70 to 73	Paints, Varnish etc	As applied for by the firm, being less than allowed in C-1742	TG
	Remaining items are to be allowed on net to net basis with NIL wastage. (Total 79 items).			
	RLA may take necessary action accordingly.			

15	Case No.:31/40/80-ALC2/2010	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00881/AM11/	RLA File :03/95/040/00926/AM11/	Lic.No/Date:0310620641 10.03.2011	
	Decision : Based on the written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify norms of subject Authorization on repeat basis as per comments of Authorization No.0310620136 dated 8.3.2011. However. import Items at Sr.No.76 –AS Bars, Sr.No.77 – CS Plates, Sr.No.78/79 – HP Casing are to be deleted. RLA may take necessary action accordingly.			

	Case No.:12/1/80-ALC2/2011	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00894/AM11/	RLA File :05/24/040/00419/AM11/		

16			Lic.No/Date:0510286112 15.03.2011	
Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the subject authorization on repeat basis as per comments of Authorization No.510258405 dated 12.2.2010 and allow 100% wastage per kg of Flat Steel Key. RLA may take necessary action accordingly.				

17	Case No.:23/5/80-ALC2/2011	Party Name:L&T-MHI BOILERS PVT. LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00059/AM12/	RLA File :03/95/040/00090/AM12/	Lic.No/Date:0310630441 10.05.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

18	Case No.:15/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00121/AM12/	RLA File :04/24/040/00046/AM12/	Lic.No/Date:0410124251 20.05.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that additional reply received from the firm has been forwarded to DHI for examination and decided to await comments. The case may be relisted on 29.5.2012.			

19	Case No.:16/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00122/AM12/	RLA File :04/24/040/00045/AM12/	Lic.No/Date:0410124249 20.05.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that additional reply received from the firm has been forwarded to DHI for examination and decided to await comments. The case may be relisted on 29.5.2012.			

20	Case No.:36/7/80-ALC2/2011	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00142/AM12/	RLA File :04/24/040/00051/AM12/	Lic.No/Date:0410124216 20.05.2011	Defer Date:17.04.2012
	Decision : The Committee noted that additional reply received from the firm has been forwarded to DHI for examination and decided to await comments. The case may be relisted on 29.5.2012.			

21	Case No.:35/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00141/AM12/	RLA File :03/95/040/00125/AM12/	Lic.No/Date:0310633816 31.05.2011	
	Decision : Based on the written comments of DHI received vide letter No. 3(104)/10-TWS(B)/99 the Committee decided to ratify norms of subject Authorization as under: Export item: 3x660 MW Steam Turbine Generator (Weight of one set 1107MT=850ST+257G) for Koradi TPS. Input Item:			
	Sr No	Item	Quantity per set (% wastage)	
	8	AS Bars	12.62 MT (258%)	

68	CS Plate (85 to 230 mm thick)	129 MT (20%)
71 to 91, 93 to 96	Paints, Varnish etc	As applied for by the firm, being less than allowed in C-1647.
Remaining items are components and are to be allowed on net to net basis with NIL wastage. (There are total 111 items).		
RLA may take necessary action accordingly.		

22	Case No.:1/7/80-ALC2/2011	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00107/AM12/	RLA File :09/24/040/00119/AM12/	Lic.No/Date:0910046990 03.06.2011	Defer Date: 29.5.2012
Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the subject Authorization under SION C-1742. All Plates are to be allowed at 1.05 kg/kg content and all Tubes/Pipes at 1.02 kg/kg content.				
RLA may take necessary action accordingly.				

23	Case No.:14/10/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00209/AM12/	RLA File :61/24/040/00012/AM12/	Lic.No/Date:6110000627 08.06.2011	
Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the subject Authorization on repeat basis as per comments of Authorization No.6110000427, except in case of Sr.No.4.				
RLA may take necessary action accordingly.				

24	Case No.:13/7/80-ALC2/2011	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00119/AM12/	RLA File :03/95/040/00126/AM12/	Lic.No/Date:0310635194 09.06.2011	
Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the subject Authorization on repeat basis as per comments of Authorization No.0310620136 except in case of Sr.No.15.				
RLA may take necessary action accordingly.				

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Case No.: 20/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
HQ File :01/80/050/00126/AM12/	RLA File :05/23/040/00102/AM12/	Lic.No/Date:0510293271 14.06.2011	
Decision : As per Sub-Committee Report dated 31.3.2012, the Committee decided to ratify the subject Advance Authorization as under:			
Export Product	Inputs material	Import to be allowed	
Cement Shoes	(i) Seamless Casing Pipe	1. For these products there exist SION C1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe to be permitted @1 No of actual length of EP + ½” Extra. In addition to	
Float Shoes	(ii) Components		
Cementing Collars			

		above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be permitted @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.
The Components are to be allowed on net to net basis with accountability clause.		
RLA may take necessary action accordingly.		

26	Case No.:15/10/80-ALC2/2011	Party Name:LALITHA & COMPANY PAPER PRODUCTS.PVT LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00210/AM12/	RLA File :09/24/040/00067/AM12/	Lic.No/Date:0910047134 15.06.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that firm’s reply dated 12.3.2012 has been forwarded to MSME and the case is under examination of MSME. The case may be relisted on 29.5.2012.			

27	Case No.:41/7/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00147/AM12/	RLA File :05/23/040/00111/AM12/	Lic.No/Date:0510293870 20.06.2011	
	Decision : Export Product	Inputs material	Import to be allowed	As per Sub-Committee Report dated 31.3.2012, the Committee decided to ratify the subject Advance Authorization as under:- RLA may take necessary action accordingly.
	Cement Shoes	(i) Seamless Casing Pipe	1. For these products there exist SION C-1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes.	
	Float Shoes	(ii) Components	2. Length of relevant seamless pipe to be permitted @1 No of actual length of EP + ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.	
	Cementing Collars			
	-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be permitted @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.	
The Components are to be allowed on net to net basis with accountability clause.				

28	Case No.:3/9/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00170/AM12/	RLA File :03/95/040/00166/AM12/	Lic.No/Date:0310640468 05.07.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

29	Case No.:8/10/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00203/AM12/	RLA File :31/82/040/00099/AM12/	Lic.No/Date:3110049329 20.07.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the firm could not be called for a personal hearing on 17.4.2012 and decided to ask the firm to appear for personal hearing on 29.5.2012. The case may be relisted on 29.5.2012.			

30	Case No.:15/11/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00227/AM12/	RLA File :03/95/040/00283/AM12/	Lic.No/Date:0310643331 20.07.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

31	Case No.:3/13/80-ALC2/2011	Party Name:J PAN TUBULAR COMPONENTS PVT.LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00248/AM12/	RLA File :05/23/040/00167/AM12/	Lic.No/Date:0510298976 08.08.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the information furnished by the firm is incomplete and details such as name of export products, weight, quantity, etc were not clear and decided to call the firm for Personal Hearing to explain the details of their case. The case may be relisted on 29.5.2012.			

32	Case No.:23/2/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00612/AM12/	RLA File :05/24/040/00164/AM12/	Lic.No/Date:0510299295 11.08.2011	
	Decision : Based on the written comments of DIPP received vide letter dated 17.4.2012, the Committee decided to ratify norms of subject Authorization as under: 1. Net weight of export product to be specified as 184.725 Kgs. 2. Quantity of import item to be allowed as 1472 Kgs. inclusive of 697 % wastage after taking 6% recovery from scrap. RLA may taken necessary action accordingly.			

33	Case No.:37/14/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00291/AM12/	RLA File :03/95/040/00394/AM12/	Lic.No/Date:0310650993 30.08.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.			

34	Case No.:16/24/85-ALC3/2011	Party Name:VELANKANI INFRASTRUCTURE & PROJECTS PVT LTD,	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Closed
	HQ File :01/85/050/00138/AM12/	RLA File :07/24/040/00209/AM12/	Lic.No/Date:0710082007 05.09.2011	

Decision : The Committee noted that the firm vide their letter dated 5.4.2012 has informed that they have submitted a request to RA, Bangalore for cancellation of the subject Authorization. The Committee, therefore, decided to close the case on its part.

RLA may take necessary action accordingly.

35	Case No.:2/19/80-ALC2/2011	Party Name:SREE ATREYA ENTERPRISES	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00370/AM12/	RLA File :04/24/040/00170/AM12/	Lic.No/Date:0410128603 27.09.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that firm has not replied to this office letter dated 29.3.2012 and decided to send reminder. The case may be relisted on 29.5.2012.			

36	Case No.:9/19/80-ALC2/2011	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00377/AM12/	RLA File :07/24/040/00237/AM12/	Lic.No/Date:0710082914 29.09.2011	Defer Date: 29.5.2012
	Decision : As desired by DHI, the Committee decided to forward again copy of firm's application to DHI for examination and comments. The case may be relisted on 29.5.2012.			

37	Case No.:19/17/80-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00338/AM12/	RLA File :03/95/040/00425/AM12/	Lic.No/Date:0310657607 03.10.2011	
	Decision : Based on the written comments of DHI received vide letter No. 3(04)/2012-TSW(B)/112 dated 29.3.2012, the Committee decided to ratify norms of subject Authorization as under: Export item: Reformed gas boiler 2 Nos (Wt 150MT), Steam Drum 2 Nos (Wt 132MT), Steam Riser & Saturated water down comers – 2 Nos (Wt 14 MT). Input Item:			

Sr No	Item Description	Gross Qty in MT (Wastage %) – taking cue from C-1647.
1	AS Plates	88(5%)
2	CS Plates	85(5%)
4	Forged components 'finished'	202 Numbers (28.25MT) nil wastage
5	Pipes/Tubes	52(2%)
9	Refractory Material	15.30(5%)
10, 11	Welding Wires / Electrodes	4.29
12	Flux	4.29

Items at S.No.3,6,7,8 are components and are to be allowed on net to net basis with NIL wastage.

RLA may take necessary action accordingly.

	Case No.:6/19/80-ALC2/2011	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00374/AM12/	RLA File :05/23/040/00265/AM12/	Lic.No/Date:0510305825 18.10.2011	
	Decision : Based on the written comments of DIPP received vide letter dated 17.4.2012, the Committee decided to ratify norms of subject Authorization as under:			

38	- Net empty weights of 53.8 MT, 6.405 MT, 282.195 MT, 6.7 MT, 65.7 MT, 26 MT, 38.825 MT, 43.275 MT, 41.48 MT, 52.67 MT, 118.725 MT, 16 MT, 4.61 MT, 127.96 MT & 4.925 MT to be specified with the quantities of export products from Sl. No. 1 to 15 respectively. - Word “Relevant” to be prefixed with the description of import items at Sl. Nos. 1 to 7, 17 & 18. - Quantity of import item at Sl. No. 1 to be allowed as applied for i.e. 204.09 MT inclusive of 4.16 % wastage. - Quantities of import items from Sl. No. 2 to 5 & 7 to be allowed as applied for inclusive of 4.17 % wastage. - Quantity of import item at Sl. No. 6 to be allowed as applied for i.e. 39.393 MT inclusive of 4.18 % wastage. - Quantity of import item at Sl. No. 8 to be allowed as 85 Nos. on net to net basis. However, duty free weight of this item may be allowed as 2850 Kg inclusive of 4.17 % wastage. - Quantity of import item at Sl. No. 9 to be allowed as 381 Nos. on net to net basis. However, duty free weight of this item may be allowed as 59331 Kg inclusive of 4.17 % wastage. - Quantity of import item at Sl. No. 10 to be allowed as 96 Nos. on net to net basis. However, duty free weight of this item may be allowed as 3959 Kg inclusive of 4.85 % wastage. - Quantity of import item at Sl. No. 11 to be allowed as 15 Nos. on net to net basis. However, duty free weight of this item may be allowed as 115 Kg inclusive of 4.17 % wastage. - Quantities of import items at Sl. No. 12, 13, 14, 15 & 16 (Welding Consumables) to be allowed as applied for i.e. 9500 Kgs., 6650Kgs., 6750 Kgs., 6750 Kgs. & 150 Kgs. respectively. - Quantities of import items at Sl. No. 17 & 18 to be allowed as 1.02 mtr/mtr. content in the export products.
	12. Quantities of import item from Sl. No. 19 to 24 to be allowed on net to net basis with accountability clause.
RLA may take necessary action accordingly.	

39	Case No.:5/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00437/AM12/	RLA File :11/24/040/00034/AM12/	Lic.No/Date:1110026003 24.10.2011	Defer Date: 29.5.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.				

40	Case No.:7/22/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00439/AM12/	RLA File :11/24/040/00036/AM12/	Lic.No/Date:1110026004 24.10.2011	Defer Date: 10.07.2012
Decision : The Committee discussed the Written Comments of the DHI received vide their UO Note No. 3(3)2012-TSW/141 dated 16.04.2012 and decided to request DIPP to re-examine the comments with respect to Import Item “Ferroform tube of relevant dia”. The case is to be relisted on 10.07.2012.				

41	Case No.:11/19/80-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00379/AM12/	RLA File :04/24/040/00222/AM12/	Lic.No/Date:0410130298 15.11.2011	Defer Date: 29.5.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012.				

	Case No.:11/22/80-ALC2/2011	Party Name:BOTIL OIL TOOLS INDIA PVT LTD	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00443/AM12/	RLA File :05/23/040/00282/AM12/		

Decision : Based on Sub-Committee Report dated 31.3.2012, the Committee decided to ratify the subject Advance Authorization as under:

Export Product	Inputs material	Import to be allowed
Cement Shoes	(i) Seamless Casing Pipe (ii) Components	For these products there exist SION C-1624, 1625 and 1628 and these should also be made applicable to all OD sizes of seamless pipes. 2. Length of relevant seamless pipe to be permitted @1 No of actual length of EP + ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.
Float Shoes		
Cementing Collars		
-Packers -Linear Hangers -Fluted casing -Flow Coupling -Anchor Tubing -Lock Mandrel -Splined Expansion Joint	(i) Seamless Casing Pipe (ii) Components	Length of relevant seamless pipe to be permitted @1Nos of actual length of EP+ ½” Extra. In addition to above, the OD of relevant seamless pipe to be permitted as actual OD of EP+ ¼” Extra.
The Components are to be allowed on net to net basis with accountability clause.		

RLA may take necessary action accordingly.

43	Case No.:18/22/80-ALC2/2011	Party Name:NEUMAN & ESSER ENGINEERING (INDIA) PVT LTD	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00450/AM12/	RLA File :31/82/040/00246/AM12/	Lic.No/Date:3110051581 22.11.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the firm could not be called for a personal hearing on 17.4.2012 and decided to ask the firm to appear for personal hearing on 29.5.2012. The case may be relisted on 29.5.2012.			

44	Case No.:24/22/80-ALC2/2011	Party Name:UNITED ENGINEERING (EASTERN)CORPN.,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00456/AM12/	RLA File :02/24/040/00151/AM12/	Lic.No/Date:0210170116 01.12.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that the firm has not replied to this office letter dated 5.3.2012 requesting them to furnish some information. The Committee, therefore, decided to remind the firm. The case may be relisted on 29.5.2012.			

45	Case No.:28/22/80-ALC2/2011	Party Name:ENGINEERS TRIO	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00460/AM12/	RLA File :30/24/040/00045/AM12/	Lic.No/Date:3010081270 02.12.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that reply dated 4.4.2012 has been received from firm and a copy of the same to be forwarded to MSME for examination and comments. The case may be relisted on 29.5.2012.			

	Case No.:42/22/80-ALC2/2011	Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred

46	HQ File :01/80/050/00474/AM12/	RLA File :07/24/040/00343/AM12/	Lic.No/Date:0710084372 02.12.2011	Defer Date:17.04.2012
Decision : The Committee noted that the firm has not replied to this office letter dated 13.4.2012 asking for certain information. The Committee, therefore, decided to remind the firm for providing the requisite information. The case may be relisted on 29.5.2012.				

47	Case No.:32/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00464/AM12/	RLA File :52/24/040/00040/AM12/	Lic.No/Date:5210037266 07.12.2011	Defer Date: 29.5.2012
	Decision : The representative of DIPP informed that firm's application is short of information and to ask firm to provide information at Sr.No. 5 & 11 of Standard Deficiency Letter. The Committee, therefore, decided to seek the relevant information from the firm. The case may be relisted on 29.5.2012.			

48	Case No.:15/22/80-ALC2/2011	Party Name:LIFELONGINDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00447/AM12/	RLA File :05/23/040/00327/AM12/	Lic.No/Date:0510310610 09.12.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that C&PC has vide their letter dated 2.4.2012 requested the firm to furnish certain information. The Committee, therefore, decided to remind firm for expediting their reply failing which the application will be rejected. The case may be relisted on 29.5.2012.			

49	Case No.:9/22/80-ALC2/2011	Party Name:MOTHERSON TECHNO TOOLS LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00441/AM12/	RLA File :05/24/040/00315/AM12/	Lic.No/Date:0510311119 13.12.2011	Defer Date: 29.5.2012
	Decision : The Committee noted that reply dated 5.4.2012 received from firm and decided to send a copy to DHI for examination and comments. The case may be relisted on 29.5.2012.			

50	Case No.:19/22/80-ALC2/2011	Party Name:VITROMED HEALTHCARE	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00451/AM12/	RLA File :05/24/040/00291/AM12/	Lic.No/Date:0510311113 13.12.2011	
	Decision : As per written comments of C&PC received vide letter No. 46011/15/2012-PC-II dated 2.4.2012, the Committee decided to ratify the subject Authorization as follows:			
Item to be exported		Quantity		
1. PP Granules		1.05 kg/kg content in export product		
2. ABS Resin		1.05 kg/kg content in export product		
3. Relevant Latex Rubber (Latex Bulb)		Net + 2% wastage		
4. Relevant Needle (Stainless Steel)		Net+2% wastage		
5. Relevant Luer Lock with Cap		Net+2% wastage		
6. Relevant Y-Site		Net+2% wastage		
7. Relevant C-Clamp		Net+2% wastage		
8. Relevant Paper Filter		Net+2% wastage		
9. Relevant Filter		Net+2% wastage		
10.For 1 kg components/parts made of PVC compound				
i) PVC Resin		0.704 kg		
ii)Diocetyl Phthalate (DOP)/Hexamol Dinch		0.330 kg		
iii)Diocetyl Adipate (DOA)/Plastomall DOA		0.0165 kg		
iv)Calcium Zinc Stabilizer		0.110 kg		

v) Calcium Stearate	0.0055 kg
11. Medical Kraft Paper (GSM 70+/-20%)	As per Packing Policy
12. Polylaminate Film (50 Microns+-10%)	As per Packing Policy
RLA may take necessary action accordingly.	

51	Case No.:39/22/80-ALC2/2011	Party Name:HIND HIGH VACUUM COMPANY PVT LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00471/AM12/	RLA File :07/24/040/00366/AM12/	Lic.No/Date:0710084660 14.12.2011	
	Decision : Based on the written comments of DIPP received vide letter dated 17.4.2012, the Committee decided to ratify norms of subject Authorization as under: 1. Net weight of export product to be specified 8976 Kgs.. 2. Quantities of import items from Sl. Nos. 1 to 9, 11 & 12 to be allowed on net to net basis with accountability clause. 3. Quantity of import item at Sl. No. 10 to be allowed as applied for. 4. Quantities of import items at S.No.13 & 14 put together to be allowed as 315 Nos. on net to net basis with accountability clause. 5. Quantity of import item at Sl.No.15 to be allowed as 245 Kgs. inclusive of 40% wastage after 1/3rd recovery. 6. Quantity of import item at Sl.No.16 to be allowed as 192.5 Kgs. inclusive of 18% wastage after 1/3rd recovery. 7. Quantity of import item at Sl.No.17 to be allowed as 1789 Kgs. inclusive of 1.8% wastage after 1/3rd recovery 8. Quantity of import item at Sl.No.18 to be allowed as applied for i.e. 218 Kgs. inclusive of 109% wastage. 9. Quantity of import item at S.No.19 to be allowed as 5677 Kgs. inclusive of 100% wastage after 1/3rd recovery. RLA may take necessary action accordingly.			

52	Case No.:26/22/80-ALC2/2011	Party Name:H.L.EQUIPMENTS	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00458/AM12/	RLA File :52/24/040/00042/AM12/	Lic.No/Date:5210037449 16.12.2011	
	Decision : The Committee deliberated the written comments of DIPP received vide letter dated 17.4.2012 and decided to ratify norms of subject Authorization as under: 1. Net weights of 3150 Kgs., 100 Kg. & 100 Kgs. may be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word “relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1054 Kgs. on net to net basis as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 21 Kgs. on net to net basis. RLA may take necessary action accordingly.			

53	Case No.:40/22/80-ALC2/2011	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00472/AM12/	RLA File :04/24/040/00246/AM12/	Lic.No/Date:0410131869 20.12.2011	Defer Date: 29.5.2012
	Decision: The Committee noted that MSME deficiency letter was sent to firm on 27.3.2012 and firm's reply is awaited. The Committee, therefore, decided to remind firm for expediting their reply. The case may be relisted on 29.5.2012.			

	Case No.:35/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80-ALC2/2012	Status: Deferred
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54			17.04.2012	
	HQ File :01/80/050/00467/AM12/	RLA File :07/24/040/00371/AM12/	Lic.No/Date:0710084884 21.12.2011	Defer Date: 29.5.2012
Decision : The Committee noted that a deficiency letter was sent to firm on 5.3.2012 and firm's reply is awaited. The Committee, therefore, decided to remind firm for expediting their reply. The case may be relisted on 29.5.2012.				

55	Case No.:36/22/80-ALC2/2011	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00468/AM12/	RLA File :07/24/040/00370/AM12/	Lic.No/Date:0710084928 22.12.2011	Defer Date: 29.5.2012
Decision : The Committee noted that a deficiency letter was sent to firm on 5.3.2012 and firm's reply is awaited. The Committee, therefore, decided to remind firm for expediting their reply. The case may be relisted on 29.5.2012.				

56	Case No.:14/2/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00603/AM12/	RLA File :09/24/040/00433/AM12/	Lic.No/Date:0910050538 30.12.2011	Defer Date: 29.5.2012
Decision : The DIPP has desired to seek details from firm in respect of Sl.No.3&11 of Standard Deficiency Formant and detailed calculation/basis for the quantities of import items. The Committee, therefore, decided to obtain this information from firm. The case may be relisted on 29.5.2012.				

57	Case No.:2/22/80-ALC2/2011	Party Name:TEMA INDIA LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Rejected
	HQ File :01/80/050/00434/AM12/	RLA File :03/95/040/00814/AM12/	Lic.No/Date:0310673988 02.01.2012	
Decision : The Committee noted that the firm has not replied to this office reminder letter dated 30.3.2012 requesting for furnishing of certain information, in the absence of which it was not possible for the Committee to decide the case. The Committee, therefore, decided to reject the case.				

58	Case No.:29/22/80-ALC2/2011	Party Name:BROSE INDIA AUTOMOTIVE SYSTEMS PVT LTD	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00461/AM12/	RLA File :31/83/040/00196/AM12/	Lic.No/Date:3110052234 04.01.2012	Defer Date: 29.5.2012
Decision : Based on the written comments of MSME received vide UO No. 30(130) 2011-ME dated 16.4.2012, the Committee decided to seek detailed information from the firm in respect of import item at Sr.No.21 (Grease). The case may be relisted on 29.5.2012.				

59	Case No.:37/2/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD .	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00626/AM12/	RLA File :09/24/040/00446/AM12/	Lic.No/Date:0910050678 10.01.2012	Defer Date: 29.5.2012
Decision : As per recommendation of DIPP, the Committee decided to seek detailed information as per Sr.No. 4 & 5 of Standard Deficiency Format. The case may be relisted on 29.5.2012.				

	Case No.:7/26/80-ALC2/2011	Party Name:SAGE METALS LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred

60	HQ File :01/80/050/00529/AM12/	RLA File :05/24/040/00218/AM12/	Lic.No/Date:0510314120 11.01.2012	Defer Date: 29.5.2012
Decision : The Committee noted that copy of firm's application has been forwarded to DHI. However, the Committee observed that this case pertains to DIPP and decided to send a copy of application to DIPP for examination and comments. The case may be relisted on 29.5.2012.				

61	Case No.:8/26/80-ALC2/2011	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00530/AM12/	RLA File :05/24/040/00351/AM12/	Lic.No/Date:0510314124 11.01.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI. However, the Committee observed that this case pertains to C&PC and decided to send a copy of application to C&PC for examination and comments. The case may be relisted on 29.5.2012.			

62	Case No.:30/2/80-ALC2/2012	Party Name:RYALI ENGINEERS	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00619/AM12/	RLA File :09/24/040/00020/AM12/	Lic.No/Date:0910050866 19.01.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI. However, the Committee observed that this case pertains to DIPP and decided to send a copy of application to DIPP for examination and comments. The case may be relisted on 29.5.2012.			

63	Case No.:15/2/80-ALC2/2012	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00604/AM12/	RLA File :05/24/040/00380/AM12/	Lic.No/Date:0510315560 24.01.2012	
	Decision : Based on the written comments of DIPP received vide letter dated 17.4.2012, the Committee decided to ratify norms of subject Authorization as under: 1. Net weight of export product may be specified as 106.825 Kgs. 2. Quantity of import item may be allowed as 851.8 Kgs. inclusive of 697 % wastage after taking 6% recovery from scrap. RLA may take necessary action accordingly.			

64	Case No.:19/2/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00608/AM12/	RLA File :05/24/040/00243/AM12/	Lic.No/Date:0510315634 25.01.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to C&PC for examination and comments. The Committee decided to await comments. The case may be relisted on 29.5.2012.			

65	Case No.:20/2/80-ALC2/2012	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00609/AM12/	RLA File :05/24/040/00274/AM12/	Lic.No/Date:0510315635 25.01.2012	Defer Date: 29.5.2012

	Decision : The Committee noted that copy of firm's application has been forwarded to C&PC for examination and comments. The Committee decided to await comments. The case may be relisted on 29.5.2012.		
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66	Case No.:31/2/80-ALC2/2012	Party Name: VICTORA AUTOMOTIVE INC.	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00620/AM12/	RLA File :05/24/040/00360/AM12/	Lic.No/Date:0510316814 07.02.2012	
	Decision : The Committee decided to ratify the norms of subject authorization under GN4. RLA may take necessary action accordingly.			

67	Case No.:29/2/80-ALC2/2012	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00618/AM12/	RLA File :05/24/040/00384/AM12/	Lic.No/Date:0510316908 08.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to Ministry of Steel. The Committee, however, observed that this case pertains to DIPP and decided to send a copy of application to DIPP for examination and comments. The case may be relisted on 29.5.2012.			

68	Case No.:6/2/80-ALC2/2012	Party Name: VEE KAY VIKRAM & CO	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00595/AM12/	RLA File :08/24/040/00102/AM12/	Lic.No/Date:0810108744 13.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MSME for examination and comments and decided to await comments. The case may be relisted on 29.5.2012.			

69	Case No.:8/2/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00597/AM12/	RLA File :07/24/040/00444/AM12/	Lic.No/Date:0710086243 13.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI. The Committee, however, observed that this case pertains to MIT and decided to send a copy of application to MIT for examination and comments. The case may be relisted on 29.5.2012.			

70	Case No.:16/2/80-ALC2/2012	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00605/AM12/	RLA File :05/23/040/00444/AM12/	Lic.No/Date:0510317719 14.02.2012	
	Decision : As per written comments of DHI dated 17.4.2012, the Committee decided to ratify the subject authorization as per SION C-1742. Accordingly, all pipes to be allowed at 1.02 kg/kg content and Flanges/fittings to be allowed on net to net with accountability clause. RLA may take necessary action accordingly.			

	Case No.:17/2/80-ALC2/2012	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00606/AM12/	RLA File :05/23/040/00443/AM12/		

71			Lic.No/Date:0510317717 14.02.2012	
Decision : As per written comments of DHI dated 17.4.2012, the Committee decided to ratify the subject authorization as per SION C-1742. Accordingly, all pipes to be allowed at 1.02 kg/kg content and Flanges/fittings to be allowed on net to net with accountability clause.				

72	RLA may take necessary action accordingly.			
	Case No.:24/2/80-ALC2/2012	Party Name:DAYCO VIKAS POWER TRANSMISSION PVT. LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00613/AM12/	RLA File :05/23/040/00436/AM12/	Lic.No/Date:0510317711 14.02.2012	
Decision : As per written comments of DHI dated 17.4.2012, the Committee decided to ratify the subject authorization on net to net under GN4. However, import item 'Grease' to be allowed as applied by the firm.				
RLA may take necessary action accordingly.				

73	Case No.:27/2/80-ALC2/2012	Party Name:SIMMTRONICS SEMICONDUCTORS LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00616/AM12/	RLA File :05/24/040/00422/AM12/	Lic.No/Date:0510317708 14.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT for examination and comments and decided to await comments. The case may be relisted on 29.5.2012.			

74	Case No.:1/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00523/AM12/	RLA File :31/82/040/00352/AM12/	Lic.No/Date:3110052949 14.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments on 29.3.2012 for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.			

75	Case No.:2/26/80-ALC2/2011	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00524/AM12/	RLA File :03/95/040/00946/AM12/	Lic.No/Date:0310681954 14.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MSME on 4.4.2012 for examination and comments. The Committee, therefore, decided to await MSME comments. The case may be relisted on 29.5.2012.			

76	Case No.:12/2/80-ALC2/2012	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00601/AM12/	RLA File :05/23/040/00432/AM12/	Lic.No/Date:0510317776 15.02.2012	
	Decision : Based on the written comments of MSME received vide UO note No.30(155)2011-ME dated 16.4.2012, the Committee decided to ratify the subject authorization and allow imports on net to net basis without wastage”			
	RLA may take necessary action accordingly.			

	Case No.:13/2/80-ALC2/2012	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
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77	HQ File :01/80/050/00602/AM12/	RLA File :05/23/040/00428/AM12/	Lic.No/Date:0510317773 15.02.2012	
Decision : As per recommendation of representative of MSME, the Committee decided to ratify norms of subject authorization under GN4 with accountability clause. RLA may take necessary action accordingly.				

78	Case No.:21/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00610/AM12/	RLA File :05/23/040/00447/AM12/	Lic.No/Date:0510317887 15.02.2012	Defer Date: 29.5.2012
	Decision : As desired by representative of DHI, the Committee decided to seek information from firm on Sr.No.4, 5 & 11 of Standard Deficiency Formant. The case may be relisted on 29.5.2012.			

79	Case No.:28/2/80-ALC2/2012	Party Name:REYNOLD INDIA PVT.LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00617/AM12/	RLA File :05/24/040/00415/AM12/	Lic.No/Date:0510317787 15.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT. The Committee, however, observed that this case pertains to DIPP and decided to send a copy of application to DIPP for examination and comments. The case may be relisted on 29.5.2012.			

80	Case No.:26/2/80-ALC2/2012	Party Name:TERACOM LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00615/AM12/	RLA File :05/24/040/00418/AM12/	Lic.No/Date:0510318041 16.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI. The Committee, however, observed that this case pertains to MIT and decided to send a copy of application to DIPP for examination and comments. The case may be relisted on 29.5.2012.			

81	Case No.:11/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00600/AM12/	RLA File :11/24/040/00052/AM12/	Lic.No/Date:1110026844 17.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI for examination and comments. The Committee, therefore, decided to await comments from DHI. The case may be relisted on 29.5.2012.			

82	Case No.:3/26/80-ALC2/2011	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00525/AM12/	RLA File :03/95/040/00952/AM12/	Lic.No/Date:0310682407 17.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that the firm was asked to furnish some details sought by MSME vide letter dated 16.4.2012 and decided to await reply from firm. The case may be relisted on 29.5.2012.			

	Case No.:5/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
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83	HQ File :01/80/050/00527/AM12/	RLA File :31/82/040/00353/AM12/	Lic.No/Date:3110053010 20.02.2012	Defer Date: 29.5.2012
Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments on 29.3.2012 for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.				

84	Case No.:7/2/80-ALC2/2012	Party Name:WUERTH ELEKTRONIK INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00596/AM12/	RLA File :07/24/040/00456/AM12/	Lic.No/Date:0710086455 21.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that DIPP vide letter dated 17.4.2012 sought information from the firm in respect of Sl.No. 3,6,8 & 9 of Standard Deficiency Format as well as justification/detailed calculations for the quantities of import items from Sr.No.13 to 22. The Committee decided to ask the firm to furnish information in this regard. The case may be relisted on 29.5.2012.			

85	Case No.:18/2/80-ALC2/2012	Party Name:CAMFIL FARR AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00607/AM12/	RLA File :05/23/040/00461/AM12/	Lic.No/Date:0510318236 21.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MSME for examination and comments. The Committee, therefore, decided to await comments from MSME. The case may be relisted on 29.5.2012.			

86	Case No.:6/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00528/AM12/	RLA File :31/82/040/00360/AM12/	Lic.No/Date:3110053069 21.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.			

87	Case No.:35/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00624/AM12/	RLA File :31/82/040/00361/AM12/	Lic.No/Date:3110053099 22.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy firm's application has not been received and decided to remind RA for application. The case may be relisted on 29.5.2012.			

88	Case No.:36/2/80-ALC2/2012	Party Name:ZIEMANN INDIA PRIVATE LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00625/AM12/	RLA File :31/83/040/00226/AM12/	Lic.No/Date:3110053100 22.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to C&PC on 12.4.2012. The Committee, however, observed that this case pertains to DIPP and decided to send a copy to DIPP for examination and comments. The case may be relisted on 29.5.2012.			

89	Case No.:9/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00531/AM12/	RLA File :31/82/040/00365/AM12/		

			Lic.No/Date:3110053098 22.02.2012	Defer Date: 29.5.2012
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Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.

90	Case No.:10/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00532/AM12/	RLA File :31/82/040/00372/AM12/	Lic.No/Date:3110053147 24.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.			

91	Case No.:11/26/80-ALC2/2011	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00533/AM12/	RLA File :31/82/040/00376/AM12/	Lic.No/Date:3110053155 27.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to MIT along with DHI comments for examination. The Committee, therefore, decided to await MIT comments. The case may be relisted on 29.5.2012.			

92	Case No.:32/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00621/AM12/	RLA File :04/24/040/00311/AM12/	Lic.No/Date:0410134235 29.02.2012	
	Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the norms of subject authorization under SION C-1742. Accordingly, all Pipes to be allowed at 1.02 kg/kg content, Forgings/Fittings to be allowed on net to net with accountability clause. However, Welding Mat to be allowed as applied by the firm. RLA may take necessary action accordingly.			

93	Case No.:33/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00622/AM12/	RLA File :04/24/040/00301/AM12/	Lic.No/Date:0410134234 29.02.2012	Defer Date: 29.5.2012
	Decision : As per written comments of DHI received vide letter dated 17.4.2012, the Committee decided to ratify the norms of subject authorization under SION C-1742. Accordingly, all Pipes to be allowed at 1.02 kg/kg content, Forgings/Fittings to be allowed on net to net with accountability clause. However, Welding Mat to be allowed as applied by the firm. RLA may take necessary action accordingly.			

94	Case No.:34/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00623/AM12/	RLA File :04/24/040/00306/AM12/	Lic.No/Date:0410134233 29.02.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI and decided to await comments of DHI. The case may be relisted on 29.5.2012.			

	Case No.:5/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80- ALC2/2012 17.04.2012	Status: Deferred
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95	HQ File :01/80/050/00594/AM12/	RLA File :53/24/040/00018/AM12/	Lic.No/Date:5310014779 01.03.2012	Defer Date: 29.5.2012
Decision : The Committee noted that copy of firm's application has been forwarded to C&PC on 11.4.2012 and decided to await comments of C&PC. The case may be relisted on 29.5.2012.				

96	Case No.:22/2/80-ALC2/2012	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00611/AM12/	RLA File :05/23/040/00467/AM12/	Lic.No/Date:0510319145 01.03.2012	Defer Date: 29.5.2012
Decision : The Committee noted that copy of firm's application has been forwarded to DIPP on 4.4.2012 and decided to await comments of DIPP. The case may be relisted on 29.5.2012.				

97	Case No.:25/2/80-ALC2/2012	Party Name:ANGELIQUE INTERNATIONAL LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Approved
	HQ File :01/80/050/00614/AM12/	RLA File :05/23/040/00472/AM12/	Lic.No/Date:0510319154 01.03.2012	
Decision : The Committee decided to ratify the norms of subject authorization under GN4 on net to net basis with accountability clause. RLA may take necessary action accordingly.				

98	Case No.:66/2/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00030/AM13/	RLA File :07/24/040/00490/AM12/	Lic.No/Date:0710086831 07.03.2012	Defer Date: 29.5.2012
Decision : The Committee noted that the case is under examination of DHI and decided to await comments from DHI. The case may be relisted on 29.5.2012.				

99	Case No.:4/2/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00593/AM12/	RLA File :08/24/040/00287/AM12/	Lic.No/Date:0810109582 12.03.2012	Defer Date: 29.5.2012
Decision : The Committee noted that copy of firms' application has been forwarded to MSME/C&PC for examination and comments. The Committee, therefore, decided to await comments. The case may be relisted on 29.5.2012.				

100	Case No.:3/2/80-ALC2/2012	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00003/AM13/	RLA File :05/23/040/00495/AM12/	Lic.No/Date:0510319961 13.03.2012	Defer Date: 29.5.2012
Decision : The Committee noted that firm's application has not been received and decided to remind RA/firm to forward 4 sets of application for consideration. The case may be relisted on 29.5.2012.				

101	Case No.:9/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00598/AM12/	RLA File :53/24/040/00019/AM12/		Defer Date:

		Lic.No/Date:5310014797 14.03.2012	29.5.2012
Decision : The Committee noted that firm's application has not received by NC and decided to remind RA to send 4 sets of application for consideration in NC. The case may be relisted on 29.5.2012.			

102	Case No.:10/2/80-ALC2/2012	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00599/AM12/	RLA File :53/24/040/00020/AM12/	Lic.No/Date:5310014798 14.03.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that firm's application has not received by NC and decided to remind RA to send 4 sets of application for consideration in NC. The case may be relisted on 29.5.2012.			

103	Case No.:38/2/80-ALC2/2012	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00627/AM12/	RLA File :05/23/040/00493/AM12/	Lic.No/Date:0510320191 15.03.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI on 4.4.2012 for examination and comments. The Committee, therefore, decided to await comments of DHI. The case may be relisted on 29.5.2012.			

104	Case No.:39/2/80-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00628/AM12/	RLA File :03/95/040/01083/AM12/	Lic.No/Date:0310688784 30.03.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI on 4.4.2012 for examination and comments. The Committee, therefore, decided to await comments of DHI. The case may be relisted on 29.5.2012.			

105	Case No.:1/2/80-ALC2/2012	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00001/AM13/	RLA File :31/82/040/00412/AM12/	Lic.No/Date:3110053616 02.04.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI on 4.4.2012 for examination and comments. The Committee, therefore, decided to await comments of DHI. The case may be relisted on 29.5.2012.			

106	Case No.:2/2/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:2/80-ALC2/2012 17.04.2012	Status: Deferred
	HQ File :01/80/050/00002/AM13/	RLA File :31/83/040/00242/AM12/	Lic.No/Date:3110053628 02.04.2012	Defer Date: 29.5.2012
	Decision : The Committee noted that copy of firm's application has been forwarded to DHI on 4.4.2012 for examination and comments. The Committee, therefore, decided to await comments of DHI. The case may be relisted on 29.5.2012.			

S.No.04

Case No. A - 18	M/s. Larsen & Toubro Limited, Mumbai	HQ F.No.01/80/162/01101/AM12/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.03/95/039/00006/AM11	0310595344
Date: 17.04.2012		Fixation of Norms for Annual Requirement	dt.06.10.2010

The Committee noted that the case is under examination of DHI and decided to await comment. The case may be relisted on 29.5.2012.

S.No.12

Case No. A/R-136	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQ.F.No.01/80/50/00319/AM10/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.61/24/040/00020/AM10	6110000343
Date: 17.04.2012		Ratification of norms	dt.19.08.2009

The Committee noted that the case is under examination of DHI and decided to await comment. The case may be relisted on 29.5.2012.

S.No.13

Case No. A/R-18	M/s. Theyssenkrup Industries India Pvt. Ltd., Pune	HQF.No.01/80/050/00022/AM11/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.31/24/040/00198/AM10	3110041936
Date: 17.04.2012		Ratification of norms	dt.15.02.2010

Based on the written comments of DHI received vide UO No. 3(127)/09/TSW(B)/104 dated 16.3.2012, the Committee decided to ratify the subject authorization as follows:

SI No	Item No of import	Item	Recommendation
1	6	H beam	1936 kg with 2% wastage
2	21 to 23	Bearings	Components. To be allowed under GN4 with accountability clause.
3	24	Sealing Tape	Consumables. Only 1020 meters of weight 112 kg to be allowed as applied for by the firm.

RLA may take necessary action accordingly.

S.No.14

Case No. A/R-20	M/s. Marks Pryor Marketing Technology Pvt. Ltd.,	HQF.No.01/80/050/00827/AM10/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.31/24/040/00213/AM10	3110042306
Date: 17.04.2012		Ratification of norms	dt.10.03.2010

The Committee noted that the case is under examination of DHI and decided to await comment. The case may be relisted on 29.5.2012

S.No.15

Case No. A/R-58	M/s. Elecon Engineering Co. Ltd., Gujarat	HQF.No.01/80/162/0000518/AM11/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.34/82/042/00007/AM04	3410008330
Date: 17.04.2012		Ratification of norms	dt.29.08.2003

The Committee noted that the case is under examination of DHI and decided to await comment. The case may be relisted on 29.5.2012

S.No.16

Case No. A/R-63	M/s. The Saraswati Industrial Syndicate Ltd., New Delhi	HQF.No.01/81/050/00052/AM08/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.05/24/040/01081/AM07	0510202875
Date: 17.04.2012		Revision of norms	dt.24.04.2007

The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012

S.No.17

Case No. A/R-140	M/s. G.B. Engineering Pvt. Ltd., Tiruchirapalli	HQF.No.01/80/050/00682/AM11/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.04/24/040/00196/AM11	0410119183 dt.25.11.2010
Date: 17.04.2012		Ratification of norms	

The Committee noted that DHI vide UO No. 3(6)/09-TSW(B)/103 dated 16.3.2012 informed that firm has not replied to the query that while “the major quantity of import is the steel tube at item No.4 (295.6MT), the firm may give calculation supported by the drawing (Dimensions highlighted in the drawing & correlated with the calculation. The Committee, therefore, decided to ask the firm to furnish information in this regard. The case may be relisted on 29.5.2012

S.No.18

CaseNo.A/R-156	M/s. Lloyd Electric & Engineering Ltd., New Delhi	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.05/23/040/00076/AM12	0510292264
Date: 17.04.2012		Revision of norms	dt.31.05.2011

The Committee noted that firm vide their letter dated 9.4.2012 has sought 30 days time for furnishing reply to this office letter dated 26.3.2012. The Committee, therefore, decided to remind the firm to expedite their reply within 15 days failing which their case will be rejected. The case may be relisted on 29.5.2012

S.No.19

CaseNo.A/R-161	M/s. The Indure P. Ltd., Bangalore	HQF.No.01/80/050/00089/AM11/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.05/24/040/00020/AM11	0510264158
Date: 17.04.2012		Revision of norms	dt.12.05.2010

The Committee noted that the case is under examination of DHI and decided to await comments from DHI. The case may be relisted on 29.5.2012

S.No.20

CaseNo.A/R-164	M/s. Bharat Heavy Electricals Ltd., Bhopal	HQF.No.01/80/050/00226/AM11/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.11/24/040/00011/AM11	1110022638
Date: 17.04.2012		Revision of norms	dt.18.06.2010

The Committee noted that the case is under examination of DHI and decided to await comments from DHI. The case may be relisted on 29.5.2012

S.No.21

CaseNo.A/R-165	M/s.IDMC Limited Gujarat	HQF.No.01/80/162/00913/AM12/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.34/24/040/00237/AM08	3410021360
Date: 17.04.2012		Ratification of Norms	dt.09.05.2008

The Committee noted that firm has not replied to this office letter dated 26.3.2012 requesting for furnishing some information required by DIPP. The Committee, therefore, decided to remind the firm to expedite their reply within 15 days failing which their case will be rejected. The case may be relisted on 29.5.2012

S.No.22

CaseNo.A/R-05	M/s.Chemico Synthetics Ltd., Delhi	HQF.No.01/80/050/00279/AM12/DES.I	Lic. No. & date
Meeting No. 02/13		RA.F.No.05/23/040/00176/AM11	0510299788
Date: 17.04.2012		Revision of Norms	dt.18.08.2011

Based on the written comments of MSME received vide UO note No. 30(78)2011-ME dated 16.4.2012, the Committee decided to ratify the subject authorization and allow 1.07kg/kg content of antimony metal in antimony concentrate with 7% wastage.

RLA may take necessary action accordingly.

S.No.23

CaseNo.A/R-06	M/s.Chemico Synthetics Ltd.,	HQF.No.01/80/050/00281/AM12/DES.I	Lic. No. & date
Meeting No. 02/13	Delhi	RA.FNo.05/23/040/00193/AM11	0510299789
Date: 17.04.2012		Revision of Norms	dt.18.08.2011

The Committee deliberated the written comments of MSME received vide UO note No. 30(79)2011-ME dated 16.4.2012 and decided to ratify the subject authorization at 1.07kg/kg content of antimony metal in antimony concentrate with 7% wastage.

RLA may take necessary action accordingly.

Sl.No.06

Case No. C- 17	M/s. Lucas TVS Ltd., Chennai	F.No. 01/81/80/162/00379/AM10/DES.I
Meeting No. 02/13	received through DC(MEPZ-SEZ), Chennai	Fixation of regular wastage norms for manufacturing of different types of “Starter, Alterator, Wiper Motor and Compressor”.
Date: 17.04.2012		

The Committee noted that the firm attended a personal hearing and thereafter, they were to furnish certain information/data. However, the firm has not responded till date. The Committee decided to reject the case.

RLA may take necessary action accordingly.

S.No.07

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No.01/80/162/1193/AM09/DES.I
Meeting No. 02/13		Fixation of SION for the export product “Common Rail Injector Parts”
Date: 17.04.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012

S.No.08

Case No. C- 04	M/s. International Tubular Services (India) Pvt. Ltd., Talaja	F.No.01/80/162/00007/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for the export product “4 ¾ Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and components in respect of 100% EOU
Date: 17.04.2012		

The Committee noted that a Team Visit to the firm's factory is pending. This visit will be undertaken after conducting another scheduled Team Visit to the manufacturing facility of M/s Botil Oil. The case may be relisted on 29.5.2012.

S.No.09

Case No. C - 07	M/s. BOSCH Limited, Bangalore	HQF.No.01/80/162/00683/AM10/DES.I
Meeting No. 02/13		Request for fixation of SION for the export product “Viz. Common Rail Pump”
Date: 17.04.2012		

The Committee noted that the case is under examination of DHI and decided to await comments. The case may be relisted on 29.5.2012

S.No.10

Case No. C - 20	M/s. ITS India Pvt. Ltd., Talaja (Maharashtra)	HQF.No.01/80/162/00287/AM12/DES.I
Meeting No. 02/13		Fixation of input output norms for the export product “6 ½ Energie Jar (Parts of Oil Field Equipment/ Drilling Machinery) and components thereof”.
Date: 17.04.2012		

The Committee noted that firm's revised application dated 3.3.2012 has been sent to DHI on 27.3.2012 and the case is under examination of DHI. The Committee, therefore, decided to awaits comments from DHI. The case may be relisted on 29.5.2012.

S.No.11

Case No. C - 21	M/s. ITS India Pvt. Ltd., Talaja (Maharashtra)	HQF.No.01/80/162/00234/AM12/DES.I
Meeting No. 02/13		Fixation of ad-hoc norms under para 6.8(e) of FTP 2009-14 for the export product “ 8” Energie Energizaer (Parts of Oil field Equipment / Drilling Machinery) and components thereof”.
Date: 17.04.2012		

The Committee noted that firm's revised application dated 3.3.2012 has been sent to DHI on 27.3.2012 and the case is under examination of DHI. The Committee, therefore, decided to awaits comments from DHI. The case may be relisted on 29.5.2012.

S.No.12

Case No. C - 23	Reference received	HQF.No.01/80/92/180/NORMS/AM12/PC-VI/DES.I
Meeting No. 02/13	from PC-VI of M/s.	Fixation of input output wastage norms for the export
Date: 17.04.2012	Getrag Hi-Tech Gears Pvt. Ltd., Bhiwani(Rajasthan)	product "Timing Gears" in respect of LOP NO.03-129/99-100%EOU.

The Committee noted that MSME has sought the following information from the firm:

1. Particulars of different export product indicating size/specification and weight of each export product.
2. Weight of relevant forging used to manufacture particular timing gears.
3. Process of manufacturing and stage wise wastage therein.
4. copy of earlier norms fixed for each product separately.
5. a clear copy/tabulated information showing the above details showing weight of forging, wt of export product and wastage therein all product wise.

The Committee decided to ask relevant information from firm. The case may be relisted on 29.5.2012

Sl.No.13

Case No. C - 35	M/s. Poly Medicure Ltd.,	HQ F.No.01/80/162/00947/AM12/DES-I
Meeting No. 02/13	Haryana	Fixation of wastage norms in respect of 100% EOU.
Date: 17.04.2012		

The Committee noted that the firm was requested vide letter dated 12.4.2012 to furnish certain information/documents in connection with ratification of subject authorization and reply from firm is awaited. The Committee, therefore, decided to remind the firm for furnishing the requisite information, failing which the case will be reject. The case may be relisted on 29.5.2012.

Sl.No.14

Case No. C - 36	M/s. PTC Industries Ltd.,	HQ F.No.01/80/162/00535/AM11/DES-I
Meeting No. 02/13		Clarification on admissibility of DEPB benefit against
Date: 17.04.2012		export product "Hatch used in Barges is covered under DEPB Sl. No. 530B of product code 61 - reg.

The Committee deliberated the written comments of DIPP received vide UO No.12/9/2011-TSW/21 dated 26.3.2012 and decided to defer the case. The case may be relisted on 15.5.2012.

Sl.No.15

Case No. C - 37	M/s. Pulsalkar Fluid Power	HQ F.No.01/80/162/01083/AM12/DES-I
Meeting No. 02/13	Pvt. Ltd., Pune	Fixation of Ad-hoc Input Output Norms of 100%
Date: 17.04.2012		EOU - reg.

As per DIPP letter dated 17.4.2012, the Committee decided to ask following details from firm:

1. Input-Output Norms claimed by them in format:

Sl. No.	Name of Output Product along with Part No.	Output weight (per unit)	Input item Description	Input Weight (per unit)

2. A copy of Adhoc wastage norms fixed by Development Commissioner, SEEPZ-SEZ in terms of Para 6.8(e) of [FTP 2009-14](#). The case may be relisted on 29.5.2012.

S.No.16

Case No. C - 08	M/s. Ultra Engineers,	HQF.No.01/80/162/00262/AM12/DES.I
Meeting No. 02/13	Pune	Fixation of wastage norms for "Special Brand Rate Duty
Date: 17.04.2012		Draw Back against deemed export"

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.17

Case No. C - 09	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00263/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for special Brand Rate Duty
Date: 17.04.2012		Draw Back against deemed export"

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.18

Case No. C - 10	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00249/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for special Brand Rate Duty
Date: 17.04.2012		Draw Back against deemed export"

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.19

Case No. C - 24	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00635/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.20

Case No. C - 25	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00637/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.21

Case No. C - 26	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00638/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.22

Case No. C - 27	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00639/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.23

Case No. C - 28	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00640/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.24

Case No. C - 29	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00636/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

S.No.25

Case No. C - 30	M/s. Ultra Engineers, Pune	HQF.No.01/80/162/00634/AM12/DES.I
Meeting No. 02/13		Fixation of wastage norms for Special Brand Rate Duty
Date: 17.04.2012		Draw Back against Export Supplies to 100% EOU.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.26

Case No.C-12	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00247/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.27

Case No.C-13	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00246/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.28

Case No.C-14	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00245/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.29

Case No.C-15	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00248/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.30

Case No.C-16	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00243/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export.

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.

Sl.No.31

Case No.C-17	M/s. Ultra Engineers, Pune	HQ F.No.01/80/162/00244/AM12/DES.I
Meeting No. 02/13		
Date: 17.04.2012		Fixation of wastage norms for "Special Brand Rate Duty Draw Back" against deemed export .

After considering RA, Pune's comments received vide letter No. 31/40/81/12/AM11 dated 28.2.2012, and based on written comments of DIPP received vide letter dated 24.01.2012, the Committee decided to fix the wastage norms for "Special Brand Rate Duty Draw Back against deemed export" as per Annexure-I attached.

RLA may take necessary action accordingly.
